



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

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असाधारण क्रमांक १०५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Police and Maharashtra Prohibition of Obscene Dance in Hotels, Restaurants and Bar Rooms and Protection of Dignity of Women (working therein) (Amendment) Act, 2026 (Mah. Act No. XXXVI of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXVI OF 2026.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 22nd July 2026.)

An Act further to amend the Maharashtra Police Act and the Maharashtra Prohibition of Obscene Dance in Hotels, Restaurants and Bar Rooms and Protection of Dignity of Women (working therein) Act, 2016.

XXII of
1951.
Mah.
XII of
2016.

WHEREAS it is expedient further to amend the Maharashtra Police Act and the Maharashtra Prohibition of Obscene Dance in Hotels, Restaurants and Bar Rooms and Protection of Dignity of Women (working therein) Act, 2016, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows :—

CHAPTER I

PRELIMINARY

1. This Act may be called the Maharashtra Police and Maharashtra Prohibition of Obscene Dance in Hotels, Restaurants and Bar Rooms and Protection of Dignity of Women (working therein) (Amendment) Act, 2026.

(१)

CHAPTER II

AMENDMENTS TO THE MAHARASHTRA POLICE ACT.

Amendment of section 2 of XXII of 1951. **2.** In section 2 of the Maharashtra Police Act (hereinafter in this Chapter referred to as “the Police Act”), after clause (6A), the following clause shall be inserted, namely :—

“(6AA) “live music performance (orchestra) ” means a performance of singing either individually or in a group with or without playing music by use of musical instruments or recording devices, held in a hotel, restaurant or bar room ;”.

Amendment of section 33 of XXII of 1951.

3. In section 33 of the Police Act, in sub-section (1),—

(a) in clause (w), in sub-clause (i), after the words “or entertainment” the words “except a hotel, restaurant or bar room where live music performance (orchestra) is performed” shall be added ;

(b) in clause (wa), in sub-clause (i), after the words “the musical” the words “except live music performance (orchestra) performed in a hotel, restaurant or bar room” shall be inserted.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA PROHIBITION OF OBSCENE DANCE IN HOTELS, RESTAURANTS AND BAR ROOMS AND PROTECTION OF DIGNITY OF WOMEN (WORKING THEREIN) ACT, 2016.

Amendment of section 2 of Mah. XII of 2016. **4.** In section 2 of the Maharashtra Prohibition of Obscene Dance in Hotels, Restaurants and Bar Rooms and Protection of Dignity of Women (working therein) Act, 2016 (hereinafter in this Chapter referred to as “the principal Act”), after clause (7), the following clause shall be inserted, namely :—

“(7A) “live music performance (orchestra) ” means a performance of singing either individually or in a group with or without playing music by use of musical instruments or recording devices, held in a hotel, restaurant or bar room ;”.

Amendment of section 3 of Mah. XII of 2016.

5. In section 3 of the principal Act, after the word “dances” the words “or live music performance (orchestra)” shall be inserted.